

**AIRCRAFT (FOURTH AMDT.) RULES
UNDER AIRCRAFT ACT, 1934.**

**THE MINISTER OF STATE IN THE
MINISTRY OF TOURISM AND
CIVIL AVIATION (DR. SAROJINI
MAHISHI):** I beg to lay on the Table
a copy of the Aircraft (Fourth
Amendment) Rules, 1972 (Hindi and
English versions) published in Noti-
fication No. G.S.R. 1256 in Gazette
of India dated the 7th October, 1972,
under section 14A of the Aircraft Act,
1934, together with an explanatory
note. [Placed in Library. See No. LT-
3879/72].

**ANNUAL ADMINISTRATION REP. ABOUT
MONOPOLIES & RESTRICTIVE TRADE
PRACTICES COMMISSION, ETC.**

**THE DEPUTY MINISTER IN THE
DEPARTMENT OF COMPANY
AFFAIRS: (SHRI BEDABRATA
BARUA):** I beg to lay on the
Table—

(1) A copy each of the following
papers under section 62 of the
Monopolies and Restrictive Trade
Practices Act, 1969:—

(i) Annual Administrative Re-
port on the working of the
Monopolies and Restrictive Trade
Practices Commission for the
period August 6, 1970-December
31, 1971.

(ii) Report on the Working
and Administration of the Mono-
polies and Restrictive Trade
Practices Act, 1969, for the
period from 1st June, 1970 to
31st December, 1971.

(2) A statement explaining the
reasons for not laying the Hindi
version of the above Reports simul-
taneously. [Placed in Library. See
No. LT-3865/72].

**ANNUAL ADMINISTRATION REPORT OF
TEA BOARD, NOTIFICATION, ETC.**

**THE DEPUTY MINISTER IN THE
MINISTRY OF FOREIGN TRADE
(SHRI A. C. GEORGE):** I beg to lay
on the Table—

(1) A copy of the Annual Admi-
nistration Report (Hindi and Eng-

lish versions) of the Tea Board
for the year 1970-71. [Placed in
Library. See No. LT-3880/72].

(2) A copy of Notification No.
S.O. 686(E) (Hindi and English
versions) published in Gazette of
India dated the 31st October, 1972
regarding management of the
India United Mills Limited,
Bombay, under sub-section (2),
of section 18A of the Industries
(Development and Regulation)
Act, 1951. [Placed in Library. See
No. LT-3868/72].

(3) A copy of the Cotton Textiles
(Control) Amendment Order, 1972
(Hindi and English versions) pub-
lished in Notification No. S.O. 3641
in Gazette of India dated the 4th
November, 1972, under sub-section
(6) of section 3 of the Essential
Commodities Act, 1955. [Placed in
Library. See No. LT-3867/72].

13.08 hrs.

ASSENT TO BILL

SECRETARY: Sir, I lay on the
Table the Khadi and other Handloom
Industries Development (Additional
Excise Duty on Cloth) Amendment
Bill, 1972 passed by the Houses of
Parliament during the current session
and assented to since a report was
last made to the House on the 14th
November, 1972.

13.09 hrs.

BUSINESS OF THE HOUSE

**THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND SHIPPING
AND TRANSPORT (SHRI RAJ
BAHADUR):** With your permission,
Sir, I rise to announce that Govern-
ment Business in this House during

[Shri Raj Bahadur]

the week commencing from 4th December, 1972, will consist of:—

(1) Consideration of any item of business carried over from today's Order Paper.

(2) Consideration and passing of:—

The Coal Mines Labour Welfare Fund (Amdt.) Bill, 1972.
The Indian Railways (Amdt.) Bill, 1972.

(3) Discussion on the Annual Report of University Grants Commission for 1970-71.

(4) Consideration and passing of the following Bills, as passed by Rajya Sabha:—

The Authorised Translations (Central Laws) Bill, 1972.

The Apprentices (Amendment) Bill, 1972.

The Diplomatic and Consular Officers (Oaths and Fees) (Extension to Jammu & Kashmir) Bill, 1972.

The Cinematograph (Amendment) Bill, 1972.

(5) Discussion on the international situation on a motion to be moved by the Minister of External Affairs.

(6) Discussion on the expansion of the Durgapur Alloy Steel Plant on a motion to be moved by Shri Samar Guha at 3 p.m. on Wednesday, the 6th December, 1972.

SHRI S. M. BANERJEE (Kanpur): What about CIA discussion?

MR. SPEAKER: It is coming up next week.

SHRI JYOTIRMOY BOSU (Diamond Harbour): I have given several notices. In the Bulletin before this Session, the Anti-defection Bill was listed. They did this in the last occasion. The Press Bill was listed

but it was not taken up. They have chosen to go to the Press and we are reading from the Press. The Government now owes an explanation to us why this Anti-defection Bill is not coming up here. Regarding the Provident Fund Bill, why is it that it is confined to introduction only. Do they want Rs. 28 crores of non-exempted category to mount up to Rs. 68 crores or so? This should be discussed in this session itself.

Regarding Discussion under Rule 193, I have submitted notices several times. In the first week of this session this has been listed. The names mentioned were, Shri Prasnabhai Mehta, my name was second, and then that of Mr. Gaekwad. There was a fourth name also. We had given substitute items. I have given notice to discuss about the role of official machinery in favour of Maruthi Limited. *Suo motu*, somebody's convenient motion should not be brought before the House and our motions disallowed. We want Government to explain the position, because I insist that the discussion that I have given notice of under rule 193 or 184 should come up before the House.

Then, about the Punjab and Haryana Private College teachers' strike, which is involving about 80 colleges, and about 75 per cent of the teachers

MR. SPEAKER: The hon. Member had asked for my permission to raise it this morning, and I did not give him permission. But he is now taking advantage of this opportunity to raise this. . .

SHRI JYOTIRMOY BOSU: I am referring to your State, Sir. Then, the Delhi teachers are fasting point to point and they are coming. . .

MR. SPEAKER: Let the hon. Member be relevant. . .

SHRI JYOTIRMOY BOSU: I have already written to you about the anti-defections Bill. I had written to you five days ago about this. You may kindly ask your Secretariat and they will tell you because they are very knowledgeable on these things.

MR. SPEAKER: I only say that the hon. Member should be very relevant. Let him confine himself to those things which we have already discussed in the Business Advisory Committee.

SHRI JYOTIRMOY BOSU: Kindly give me another ten seconds, and I shall conclude.

MR. SPEAKER: He may take five minutes also, but he should be relevant.

SHRI JYOTIRMOY BOSU: I have been very relevant and I shall be very relevant. Hundreds of teachers of Delhi have been fasting outside and demonstrating; yesterday, they had come to Boat Club to pay their respects to you but they were prevented by the police from doing so. Then, the question of the Punjab and Haryana college teachers is there. You come from that State, Sir, and you know that 75 per cent....

MR. SPEAKER: The hon. Member thinks that by simply shouting, he can raise anything in the House.

SHRI JYOTIRMOY BOSU: You know it, Sir, because you come from that State.

MR. SPEAKER: If the hon. Member wants to discuss this, he should give notice of a motion. He can come under the rules, but should not suddenly get up and raise these things.

SHRI JYOTIRMOY BOSU: Then, kindly admit the calling-attention-notice, which I have tabled.

MR. SPEAKER: I shall look into that.

SHRI S. M. BANERJEE: It becomes a Central subject, because the State Government have written to UGC..

MR. SPEAKER: Let him not relate every subject with this item.

SHRI S. M. BANERJEE: The UGC has been requested by both the Governments....

MR. SPEAKER: I am dealing with one Member, but I find that another Member is getting up at his back.

SHRI S. M. BANERJEE: Because there is more than one Member in the House.

MR. SPEAKER: I am calling those who have already given their names.

SHRI JYOTIRMOY BOSU: Would you be good enough to admit my calling-attention-notice on the Delhi teachers? It is in Delhi right under our nose. They come to us every day. So, you may kindly consider this.

SHRI SAMAR GUHA (Contai): The hon. Deputy Minister Shri F. H. Mohsin said in the course of his statement yesterday that the situation in Assam had turned completely normal. Here are the latest datelines on the 26th and 27th ultimo from Dibrugarh. They will give the full details, and I can give factual information to show that the situation is not at all normal, but trouble is still going on. In view of this, I would submit that next week a statement should be made about the factual position in Assam.

Also, yesterday, towards the concluding part of his statement, the hon. Deputy Minister Shri F. H. Mohsin had made a horrible statement....

MR. SPEAKER: Why does he introduce a new matter into this? Why does he use the word 'horrible'?

SHRI SAMAR GUHA: I am using that word deliberately. He said that

[Shri Samar Guha]

the Bengalis should get themselves assimilated into Assamese culture. It is a serious matter....

MR. SPEAKER: Let him not take advantage of this opportunity to raise a new matter.

SHRI SAMAR GUHA: It is a new theory of cultural genocide and cultural annihilation. I want that this matter should be discussed on the floor of the House. I would like to know whether it is the policy of the Government that all the linguistic minorities all over the country should get themselves assimilated completely into the majority community, and if so, I would like that this matter should be discussed on the floor of the House....

MR. SPEAKER: We have had enough discussion on this already.

SHRI SAMAR GUHA: I would like to draw your attention also to another point, namely the Delhi University deadlock which is still continuing; the closure is still continuing. The first semester of the university ended on the 19th November. The students are very eager to see that the colleges reopen for otherwise it will not be possible for them to appear in the semester. If this happens, it will spoil the careers of thousands of students. The Lt. Governor of Delhi has solved the basic problem concerning the Engineering College. Only the obstinacy of the Vice-Chancellor stands in the way of the reopening of colleges. If he withdraws the rustication order and talks to the students and teachers, the basic problem can be solved. I request that a statement may be made so that steps may be taken to save the future of thousands of Delhi University students.

SHRI A. P. SHARMA (Buxar): Yesterday, we made a request to the Parliamentary Affairs Minister that the Bill to amend the Bonus Act

might be taken up first. But from the statement for next week's business he has made, we find it may not be. So may I request him to have it taken up first?

SHRI ATAL BIHARI VAJPAYEE (Gwalior): It is being taken up today.

श्री हुकम दत्त कछाव (मुरैना) : मैं जानना चाहता हूँ कि सरकार वचनबद्ध है इस बात के लिए कि दल बदल बिल इस सेशन में लाने वाली थी तो फिर क्या कारण है सरकार के सामने कि वह उस बिल को नहीं लाना चाहती। अभी भी काफी लोगों को तोड़ा जा रहा है। ऐसी परिस्थितियों में मैं जानना चाहता हूँ आपने पिछली बार सदन को वचन दिया था उससे क्यों मुकर रहे हैं। वह कौन सी परिस्थितियाँ हैं जिनके कारण सरकार वह बिल लाना नहीं चाहती है ?

दूसरी बात मैं यह जानना चाहता हूँ कि पिछली बार एक बिल लैप्स हो गया था, शेड्यूल्ड कास्ट्स शेड्यूलड्ड ग्राहवज अमेन्डमेन्ट बिल, तो उसको कब तक विचार के लिए लाने वाले हैं ?

SHRI S. M. BANERJEE: I would request the Minister of Parliamentary Affairs to ask his colleague, the Education Minister, to make a statement on two issues. One is about the teachers' strike in Haryana and Punjab. I say this because both the Governments have requested the UGC to stop grants to the institutions in these two States. The UGC belongs to the Centre. The services of 3,000 teachers have been terminated. Colleges are closed in Punjab and Haryana.

MR. SPEAKER: If you do like this, how could I grumble against Shri Jyotirmoy Bosu?

SHRI JYOTIRMOY BOSU: I am very happy we both are taking up the same thing. You have strengthened my case.

अध्यक्ष महोदय : जब एक से ज्यादा मेम्बर बोलते हैं तो रिपोर्टर लिख दते हैं "इन्टरप्शन"। क्या यह सम्भव है कि एक आदमी दो आदमियों की बात सुन सके। और आप तो तीनों बोल रहे हैं।

SHRI S. M. BANERJEE: This is a Central matter. They have no business to write to the UGC like this.

MR. SPEAKER: He could have written to me and I would have sent it to the Minister.

SHRI S. M. BANERJEE: I have written to you under rule 377. This is going to be a serious matter.

The other point on which I would request the Education Minister to make a statement is regarding the Delhi University strike situation.

SHRI SHYAMNANDAN MISHRA (Begusarai): Only two days back the hon. Minister was pleased to say that the motion of Shri P. M. Mehta would be taken up after the motion he had already brought on the agenda. Now, we do not find any mention of that motion which relates to the rags scandal and so on. What has happened to that? He has said nothing. Only two days back, he said it would be taken up. He said it would be taken up next week. (Interruptions)

PROF. MADHU DANDAVATE (Rajapur): I request the hon. Minister one thing. In this House we are discussing so many scandals and frauds, but the basic economic developments like the Raj Committee Report are not considered. Kindly give priority to it. That is my ardent request.

SHRI DINEN BHATTACHARYYA (Sarampore): Sir, you know that from the very beginning, our party requested the Minister of Parliamentary Affairs at least to fix a discussion on the CIA. In the last week it was decided, but there is no mention of it now. (Interruptions)

MR. SPEAKER: It is already fixed for the 12th.

श्री रामाबतार शास्त्री (पटना) : अध्यक्ष महोदय, लैड रिफार्म सम्बन्धी बहस बहुत महत्वपूर्ण है। इस लिए इसी सत्र में इस पर बहस होनी चाहिए। आज की खबर है कि दरभंगा जिले में सी०पी०आई०के लीडर श्री संतू महतो आदि को जमींदारों और महन्तों ने गोलियों से मारा है। यह मामला भी भूमि सुधार से जुड़ा हुआ है। माननीय सदस्य श्री भोगन्ध झा ने नियम 193 के अन्तर्गत बहस के लिए नोटिस भी दाँ है। मैं चाहता हूँ कि इस पर इसी सत्र में बहस हो। जमींदार लोग किसानों पर गोलियाँ चला रहे हैं और वर्कर्स का भी परेशान कर रहे हैं। यह बहस बहुत महत्वपूर्ण है।

SHRI JYOTIRMOY BOSU: Sir, I am sure you want the co-operation from this side. (Interruptions)

MR. SPEAKER: Please do not say it every day—"co-operation", 'co-operation'.

SHRI JYOTIRMOY BOSU: What has happened to our motion about Maruthi Ltd.? May I know that it is not coming up because it** It is very unfortunate.

MR. SPEAKER: Do not do it. It is very unfortunate.

SHRI SHYAMNANDAN MISHRA: They have made a commitment.

श्री अटल बिहारी वाजपेयी : श्री राज बहादुर क्या कोई जवाब नहीं देना चाहेंगे? वह कुछ तो बतलायें।

SHRI JYOTIRMOY BOSU: What has happened to my motion and to the motion by Shri P. M. Mehta? (Interruptions) Let there be full co-operation.

SHRI RAJ BAHADUR. Now, about the anti-defection Bill, the Government has not made any statement to the press.

SHRI JYOTIRMOY BOSU. It has come out in the press

SHRI SHYAMNANDAN MISHRA
It has come out today

SHRI RAJ BAHADUR His objection is that the Government has rushed to the press I say that the Government has not gone to the press (*Interruptions*) May I say that the Bill is receiving the most serious consideration at the drafting level and at all concerned levels and all the complicated questions are being attended to? (*Interruptions*)

SHRI JYOTIRMOY BOSU What about my discussion under rule 193 and 184? Maruthi, Ltd,

SHRI RAJ BAHADUR I would like to say that before any such defamatory statement is made—(*Interruptions*) It is a defamatory statement that the official machinery is being used**It is defamatory Unless and until a full statement is made under rule 353 and unless and until you ask the Minister concerned to make his reply about it and you consider it, no such motion can be raised

SHRI SHYAMNANDAN MISHRA
Sir, a point of order

SHRI RAJ BAHADUR Let him bring any notion that he likes

SHRI JYOTIRMOY BOSU Sir, on a point of order.

SHRI RAJ BAHADUR I am not yielding Now, about the teachers' strike, I will communicate the hon Member's request to my colleague, the Minister of Education

About Shri P. M. Mehta's motion, I think he is in touch with the hon.

Member as he is a member of his party and he has himself accepted that we should introduce the motion the week after next (*Interruptions*) About the CIA motion, it was fixed on the 5th and now we find that it does not suit Shri Indrajit Gupta's convenience, and it will be on a date which might suit him

SHRI SHYAMNANDAN MISHRA
You cannot put it in the name of Mr Indrajit Gupta, so many have given notice, all names are in the list. We cannot agree.

SHRI RAJ BAHADUR The motion in the name of Mr Indrajit Gupta under rule 193 was accepted in the Business Advisory Committee.

SHRI SHYAMNANDAN MISHRA
No (*Interruptions*)

SHRI SAMAR MUKHERJEE (Howrah) It was placed by me in the Business Advisory Committee on the first day, I raised this question and said that there should be a full-scale debate.

SHRI SHYAMNANDAN MISHRA
The name would be according to the priority of the submission of the motion (*Interruptions*)

SHRI S M BANERJEE. The discussion on Shri Indrajit Gupta's motion on CIA activities was scuttled and it was decided that motion under 193 should be accepted.

SHRI RAJ BAHADUR. I accept that motion under rule 193

SHRI SHYAMNANDAN MISHRA
There can be no exchange

SHRI S M BANERJEE Why should there be motive imputed? We never scuttled the notice.

MR SPEAKER: I do not exactly remember, but I think that Mr. Indrajit Gupta's motion....

SHRI SHYAMNANDAN MISHRA: No, Sir; with all respect to you, I kept on saying till the last moment that my name also occurs there and I cannot abdicate in favour of Mr. Gupta.

MR. SPEAKER: The first name was Mr. Guha's and I think he agrees..

SHRI SHYAMNANDAN MISHRA: That cannot be; that is not regular procedure. If his name comes first, and if he goes out, the second person comes in his place; it cannot be any person coming at any stage getting himself catapulted like this.

SHRI S. M. BANERJEE: In future it will be decided that if Mr. Mishra wants to leave early and he wants to speak the same day, my party will not allow it.

SHRI SHYAMNANDAN MISHRA: Please do that; you have never obliged me.

SHRI S. M. BANERJEE: We have obliged you several times.

SHRI JYOTIRMOY BOSU: I have been rising on a point of order to point out that Mr. Raj Bahadur had said something which was not correct. I regret to say that; he is a very good man socially; I have regard for him. Here is a motion under rule 184 and a motion for discussion under 193 which was admitted in your wisdom.

MR. SPEAKER: Not 193.

SHRI JYOTIRMOY BOSU: 184; I shall give you; it is item 29. Why is this wrong statement made here that it is defamatory; there is nothing defamatory. Let the papers be laid on the Table of the House.

SHRI RAJ BAHADUR: You said today.

SHRI JYOTIRMOY BOSU: My discussion was admitted by your goodness; it was discussed in the Business Advisory Committee. An option was given and now I insist that...

SHRI RAJ BAHADUR: He should not utter any names. That is what I say. The name must be expunged.

SHRI JYOTIRMOY BOSU: In item 29, there is no name in that.

MR. SPEAKER: I will see.

श्री हुकम चन्द कछवाय : शैड्यूल्ड कास्टस और शैड्यूल्ड ट्राइबज एमेंडमेंट बिल कब प्रा रहा है ?

SHRI RAJ BAHADUR: About the Scheduled Castes and Scheduled Tribes Bill, I do not think we have given any assurance that we are bringing it this session.

Sir, the name must be expunged. He made a defamatory statement. It should be expunged.

SHRI JYOTIRMOY BOSU: Under what rule? This is a democratic institution, not an institution of the Fascists.

MR. SPEAKER: You said that the name was involved. He says, no; he did not have anything like that in that motion. It is in 193, not in 184. 193 is not admitted yet.

SHRI JYOTIRMOY BOSU: Let 184 be admitted. No name is there.

13.34 hrs.

**COAL MINES LABOUR WELFARE
FUND (AMENDMENT) BILL***

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR): I beg to move for leave to introduce a Bill further to